

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8114 of 2021

Bablu Ansari @ Chocolate
@ Bablu @ Chocolate **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anil Kr. Sinha, Advocate
For the State : Mr. Suraj Verma, Spl.P.P.

02/08.09.2021 Heard Mr. Anil Kr. Sinha, learned counsel for the petitioner and Mr. Suraj Verma, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Mandu (W.B.) P.S. Case No. 204 of 2018.

On 09.07.2018 a dacoity was committed in Techno Electric & Engineering Company Ltd. and transformer coil, water pump, the mobile of the security guard and Rs. 7,000/- were looted.

The petitioner is not named in the First Information Report and seems to have been implicated on the confession of Mahendra Ravidas, Daulat Mahto, Binod Mahto and Mahesh Sao. Neither any Test Identification Parade has been held nor is there any recovery from the conscious possession of the petitioner.

The petitioner is in custody since 11.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Ramgarh, in connection with Mandu (W.B.) P.S. Case No. 204 of 2018.

(Rongon Mukhopadhyay, J.)